

DISTRICT AND SESSIONS COURT,
RANGA REDDY DISTRICT.

C I R C U L A R

Circular Dis. No: ³²⁷⁷ /2020

DT: ^{14/09} /2020

Sub: COVID-19 Un-lockdown – Extension of physical hearing in Karimnagar – Reopening of the Courts for physical hearing on experimental basis in the Units of Mahabubnagar, Nalgonda and Warangal – Partial reopening of the Courts for physical hearing in the Units of Adilabad and Khammam till 26-09-2020 by following the instructions of Phase-I in SOP Vide ROC No.394/SO/2020 dt. 08-06-2020 – Extension of present practice of virtual hearings in other Judicial Districts till 26-09-2020 to continue the present practice of filing of cases either by way of Physical mode or online filing instructions – Issued.

- Ref:
- 1.High Court's Circular ROC No.394/SO/2020 Dt.16-03-2020.
 - 2.High Court's Notification in ROC No.394/SO/2020 Dt.27-03-2020.
 - 3.High Court's Notification in ROC No.394/SO/2020 Dt.03-09-2020.
 - 4.High Court's SOP in ROC No.394/SO/2020 Dt.08-06-2020.
 - 5.High Court's Notification in ROC No.394/SO/2020 Dt.12-09-2020

As per the instructions at Paragraph No. 5, vide reference no.5 cited above, in consultation with the Hon'ble Administrative Judge, Ranga Reddy District, it is decided that all the Courts at all the Stations in Ranga Reddy District shall be partially reopened by following the instructions of the SOP.

The Presiding Officers and the concerned Staff shall take utmost care in allowing the Advocates on record or the parties by verifying the necessity for their entry into the courts.

The Presiding Officers may take up cases which can be disposed off by hearing the arguments of Advocates or by recording evidence of witness/es in exparte cases.

The Presiding Officers are hereby permitted to record the Award in compromise cases by holding Lok Adalath on 26-09-2020 for settling cases such as MACT Cases, matters related to Financial institution, Criminal Compoundable cases including NI Act, cases Family Court matters (Except divorce) etc., as per the ROC No.1904/TLSA/2020 dt. 09-09-2020. The courts shall follow Covid-19 precautionary measures while holding Lok Adalath.

The Presiding Officers shall take measures such as maintaining social distance, sanitizations etc., to ensure that all the stake holders are safe. In case any of the staff contacts Covid -19, the same be intimated immediately to the District Court for necessary follow up.

Syara
14/9/20
Pr. District & Sessions Judge,
Ranga Reddy District,
Pr. District and Sessions Judge,
Ranga Reddy Dist.

To,
All the courts in the Unit.

To BAR Association R.R. District
(BAR President)